

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.
SPECIAL JUDGE,
CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

ECIR/HQ/19/2017

U/S: 3, 4 PMLA, 2002

Deepak Talwar etc. v. Directorate of Enforcement

07.04.2020

Presence:

(Through Zoom Meeting App)

Ld. Sr. Counsel Sh. Hari Haran with Ld. Defence Counsel
Mohd. Tanveer Ahmed Mir for applicant/accused Deepak
Talwar.

Ld. Special Public Prosecutor Sh. Nitesh Rana and Ld.
Special Counsel Sh. Amit Mahajan for Enforcement
Directorate.

ORDER ON SECOND APPLICATION U/S 439 Cr.P.C. SEEKING
REGULAR BAIL TO ACCUSED DEEPAK TALWAR

Today, I have heard the submissions of Ld. Sr. Counsel
Sh. Hari Haran and Ld. Counsel Mohd. Tanveer Ahmed Mir for
the accused Deepak Talwar and Ld. Special Counsel Sh. Amit
Mahajan for the Enforcement Directorate on the aforesaid
second bail application of accused Deepak Talwar as per order
and directions of Ld. District & Sessions Judge-cum-Special



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Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi passed today, through Zoom Meeting App facilitated by Computer Branch attached to the office of Ld. District & Sessions Judge Rouse Avenue District Courts, New Delhi due to spreading of Corona Virus (COVID-2019), special measures taken by the Govt. to prevent it by ordering a nationwide lockdown for twenty one days since 25.03.2020 and instructions issued by Ld. District Judge to work from home maintaining social distance.

Ld. Special Counsel Sh. Amit Mahajan for the Enforcement Directorate has submitted that he has received notice of the aforesaid second regular bail application moved on behalf of accused Deepak Talwar today only at 12:30 p.m.; he needs time to file reply, prepare and address arguments on the same and also to seek clarifications from the Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi on the point of urgency. He requests that the application may be adjourned for hearing on 09.04.2020 at 02:00 p.m.

Ld. Sr. Counsel Sh. Hari Haran on behalf of accused Deepak Talwar has submitted that Enforcement Directorate earlier on 23.03.2020 had filed reply to first bail application of accused Deepak Talwar seeking regular bail, there is no circumstantial change since then, therefore, the said reply may be considered as reply of the Enforcement Directorate to the present bail application and arguments may be heard today




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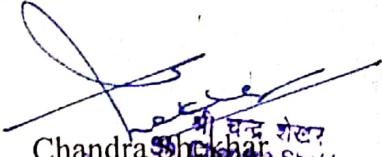
I have considered the submissions of both the parties, since; Ld. Special Counsel for the Enforcement Directorate has submitted that he has received notice of the present bail application only today at 12:30 p.m., therefore, in the interest of justice, his request seeking adjournment is allowed.

Put for filing reply/addressing of arguments on the aforesaid application of accused Deepak Talwar on **09.04.2020 at 02:00 p.m. through Video Conferencing.**

A copy of this order is being sent through Whats App to Sh. Anil Kumar, Sr. Judicial Assistant/P.S. to Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi with a direction to upload the same on official website of Delhi District Courts at the earliest. A signed hard copy of the order shall be sent to the concerned court as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



Dated 07.04.2020


Chandra Shekhar
Special Judge PC Act (CBI-19)
Room No 404, 4th Floor
Rouse Avenue District Courts
New Delhi

CBI-19 (PC Act), Rouse Avenue District
Courts, New Delhi